## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 127/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

Name of the Company:

Asset Reconstruction Company (India) Ltd.

V/s.

Neesa Leisure Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. RAVISH BHATT	ALSIN	Respondent	Rolledt
2. MR. NAVIN PAHWA Ms. RITU SHAH	SR. AOV.	PETITIONER	J.W.
3. Ruchte Pherma.	Adr.	Respondent	Eulde.

## <u>ORDER</u>

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/ Petitioner. Learned Advocate Ms. Ruchika Sharma with Learned Advocate Mr. Ravish Bhatt present for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file its objections, if any, on or before 20.11.2017 serving a copy in advance to other side.

List the matter on 21.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 14th day of November, 2017.